

(a) the details of the shops constructed by Delhi Development Authority in DDA colonies 10-15 years back which have not been allotted so far;

(b) the reasons therefor and the loss suffered by DDA due to non-allotment of these shops in time;

(c) whether any responsibility has been fixed in this regard; and

(d) if so, the details thereof and the action taken by Government to rectify the situation?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) DDA has reported that there are no such shops which were constructed 10-15 years back but have not been allotted so far.

(b) to (d). Question does not arise.

Alleged Corruption Cases in D.D.A.

1495. SHRI RAVINARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of alleged corruption cases in the Delhi Development Authority during the last three years; and

(b) the action taken by Government in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). DDA has reported that 868 such cases were registered for investigation during the years 1987-1988 and 1989. Of these, 249 cases were closed after preliminary investigations as allegations were not substantiated. Cases where investigations have been completed have resulted in 101 major penalty proceedings and 118 proceedings for minor penalty.

Demolition Slip to Jhuggi Dwellers

1496. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of jhuggis removed during the year 1988 by D.D.A.;

(b) whether the demolition slips were provided to all jhuggi dwellers, if not, the reasons therefor;

(c) whether certain cases with documentary evidence are still pending since March, 1988 for providing alternative plots in JJR scheme; and

(d) if so, the details thereof and action taken/proposed in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). Delhi Development Authority removed 4527 jhuggis during 1988 and issued demolition/possession slip to 2827 jhuggi dwellers who were found eligible in accordance with the policy for allotment of alternative developed residential plots. This has not been done in five cases because of vigilance angle involved.

Acquisition of Land by DDA for Commercial Purposes

1497. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of land acquired by DDA in Delhi during the last 3 years; and the total land acquired for commercial purposes which is still undeveloped;

(b) the total vacant land presently available in different zones of Delhi;

(c) the details of land which is unauthor-

isedly occupied by the public at present;

(d) whether complaints have been received about involvement of DDA officials in the unauthorised occupation of DDA land;

(e) if so, the details thereof;

(f) whether Government propose to set up an inquiry in the case of unauthorised occupation of DDA land; and

(g) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) According to DDA, 195.81 acres of land acquired by the Delhi Administration was placed at their disposal during the last three years upto February, 1990 for planned development of Delhi, which includes commercial purposes.

(b) The total vacant land available in different zones is as given below:

South zone	267.33 acres
North zone	1154.33 acres
West zone	4762.60 acres
East Zone	377.16 acres
Total	6561.42 acres

(c) Approximately 2070 acres of land is under encroachment and under stay orders from various Courts.

(d) and (e). Three cases of connivance and serious dereliction of duty of DDA officials came to the notice of the Authorities in which stern action has been taken. In one case of Jassola, two officials, one Naib Tehsildar, one Chowkidar had been removed from service. In another case of Rajgarh development area one Junior Engineer was

placed under suspension.

(f) and (g). Not considered necessary in view of the action already taken.

Collapse of DDA Flats

1498. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of DDA flats collapsed during the last three years; and

(b) the punitive measures taken against the persons responsible for the collapse?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Nil.

(b) The question does not arise.

DDA Flats to SCs/STs

1499. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has allotted flats to Scheduled Castes/Scheduled Tribes persons under Self-Financing Schemes; and

(b) if so, the details of flats allotted during the last three years?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) A total of 889 Scheduled Castes/Scheduled Tribes registrants have been declared successful in the draws held from time to time for allotment of SFS flats. The year wise details are given in the statement below.